

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No.1176 of 2021

1. Bhim Majee @ Ananta Majee	
2. Narayan Bhandari @ Gopinath Bhandari	
3. Nabhai Das @ Nabik Das	
4. Raju Lohar @ Rajendra Lohar	
5. Keshav Kumar Tiwari @ Keshaw Chandra Tewary @ Keshav Kr. Tiwary @ Keshav Ch. Tiwary	
6. Nimai Singh Petitioners
Versus	
The State of JharkhandOpposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners	: Mr. Ashish Kumar, Advocate
For the State	: Mr. Tarun Kumar, Addl.P.P

Order No.02 Dated- 25.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioners undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioners, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel appearing for the petitioners submits that the petitioners will file a supplementary affidavit annexing therewith the document to show that the petitioner no.6-Nimai Singh was not required to be arrested in connection with any case on the date of occurrence dated 06.01.2021.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks from the date of this order, then this anticipatory bail application shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)